

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-03/2016**

**IN THE MATTER OF:**

M/s. Payorite Print Media Pvt. Ltd. .... Applicant/petitioner  
vs.  
M/s. Feenix Print Pvt. Ltd. ... Respondent

**Order under Section 391-394 of the Companies Act**

**Order delivered on 04.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Abhishek Baid, Advocate

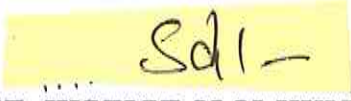
For the Income Tax Dept.: Ms. Easha Kadian & Mr. Yuvan Gandhi, Advs.

**ORDER**

The record of the first motion including the petition and the compliance report along with the copies of the report of the Chair Person with regard to holding of meeting is not available. According to learned counsel for the petitioner the Hon'ble High Court of Rajasthan has not in fact transmitted that record to this Tribunal. Accordingly, it is requested that the Hon'ble High Court may sent the record of the first motion proceedings and the petition/Chair Person's report etc.

Learned counsel undertakes to take necessary steps in that regard and communicate the order passed today to the Registrar of the Hon'ble High Court for further necessary action.

List for further consideration on 07.02.2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**